

**STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:

(1) Supplementary Statement No. II—Thirteenth Session 1956 of Lok Sabha. [See Appendix I, annexure No. 8].

(2) Supplementary Statement No. VIII—Twelfth Session, 1956 of Lok Sabha. [See Appendix I, annexure No. 9].

**ORDINANCES PROMULGATED BY PRESIDENT**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table, under the provisions of Article 123(2)(a) of the Constitution, a copy of each of the following Ordinances promulgated by the President after the termination of the Thirteenth Session, 1956 of Lok Sabha:

- (1) The State Bank of Hyderabad Ordinance, 1956 (No. 5 of 1956).
- (2) The Administration of Evacuee Property (Amendment) Ordinance, 1956 (No. 6 of 1956).
- (3) The Displaced Persons (Compensation and Rehabilitation) Amendment Ordinance, 1956 (No. 7 of 1956).
- (4) The Road Transport Corporations (Amendment) Ordinance, 1956 (No. 8 of 1956).
- (5) The Representation of the People (Amendment) Ordinance, 1956 (No. 9 of 1956).

[Placed in Library. See Nos. S-428/56; S-429/56; S-430/56; S-431/56 and S-432/56.]

**EXPLANATORY STATEMENT REGARDING STATE BANK OF HYDERABAD ORDINANCE**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table, in pursuance

of sub-rule (2) of Rule 89 of the Rules of Procedure and Conduct of Business in Lok Sabha, a copy of the explanatory statement regarding the State Bank of Hyderabad Ordinance, 1956 (No. 6 of 1956).

**Statement**

The State Bank of Hyderabad Bill, 1956 was introduced in the Lok Sabha on the 28th August, 1956 to provide for the transfer of the share capital of the Hyderabad State Bank to the Reserve Bank of India and for its proper management. The Lok Sabha could not, however, take up the Bill for consideration, for want of time.

The Hyderabad State Bank has formed an integral part of the financial and banking machinery of the areas comprising the present State of Hyderabad. As agent of the Reserve Bank of India in the State, it has been handling the actual day to day cash work at all important centres of the State. For the performance of the treasury business as well as for the provision of remittance and exchange facilities to banks and the public in the State, the Hyderabad State Bank has been maintaining currency chests of the Issue Department of the Reserve Bank and small coin depots of the Government of India at its branches. There are 33 centres in the area of the Hyderabad State where the treasury business has been conducted by the Hyderabad State Bank and at 25 of these centres, currency chests and small coin depots have been maintained. All these centres have been distributed after the reorganisation of the States, among the three new States of Andhra Pradesh, Bombay and Mysore. In order to avoid a serious dislocation of the banking and treasury arrangements in the area as a result of the reorganisation it became necessary to make appropriate changes in the constitution and management of the Hyderabad State Bank, before the reorganisation of States took effect.

The special powers which the Hyderabad State Government were

exercising in relation to the Hyderabad State Bank could not also obviously be distributed among the three different State Governments. It was essential for the smooth functioning of the Bank that there should be unified control over the Bank in a manner which would enable it to perform Government banking and treasury business efficiently, and in addition undertake a subsidised programme of expansion of banking and credit facilities. The Hyderabad State Bank Ordinance was therefore promulgated to provide for the transferance of the shares of the Hyderabad State Bank to the Reserve Bank of India and to obviate the dislocation which would otherwise have arisen in the working of the bank from 1st November, 1956.

**NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT**

**The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):** I beg to lay on the Table a copy of each of the following Central Excises Notifications, under section 38 of the Central Excises and Salt Act, 1944:

- (1) Notification No. 11-CER/56, dated the 8th September, 1956.
- (2) Notification No. 12-CER/56, dated the 8th September, 1956.
- (3) Notification No. 13-CER/56, dated the 8th September, 1956.
- (4) Notification No. 14-CER/56, dated the 25th September, 1956.

[Placed in Library. See No. S-434/56].

**AMENDMENT TO COFFEE RULES**

**The Minister of Consumer Industries (Shri Kanungo):** I beg to lay on the Table, under sub-section (3) of section 48 of the Coffee Act, 1942, a copy of the Notification No. S.R.O. 2201, dated the 29th September, 1956, making certain amendment to the Coffee Rules, 1955. [Placed in Library. See No. S-435/56].

**PRESIDENT'S PROCLAMATION re: KERALA**

**The Minister in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table, under clause (3) of Article 356 of the Constitution, a copy of the Proclamation issued by the President on the 1st November, 1956 under Article 356 of the Constitution, assuming to himself all the functions of the Government of Kerala State. [Placed in Library. See No. S-436/56].

**PUBLICATIONS REGARDING GOA**

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** I beg to lay on the Table, in pursuance of an undertaking given on the 6th August, 1956 in reply to a Supplementary on Starred Question No. 722, a copy of each of the following Publications regarding Goa:

- (1) *Goa, 15th August, 1956.*
- (2) *The Story of Goa—English, Spanish, Portuguese and Arabic editions.*
- (3) *Facts about Goa.*

[Placed in Library. See Nos. S-437/56; S-438/56 and S-439/56].

**Shri Kamath (Hoshangabad):** On a point of information with regard to Item No. 8 in the name of Shri Datar may I know whether the House will have an opportunity of discussing the President's Proclamation. It is an important matter and I hope we will get a chance to debate it.

**Shri Datar:** I did not follow the non-Member.

**Mr. Speaker:** Will the House have an early opportunity of debating this Proclamation?

**Shri Datar:** It is for you to say. We have no objection.

**Mr. Speaker:** I will consider it.